

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE NINTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26283 OF 2018

Between:

1. Yittedi Bhajanna, S/o: K Gangaram, aged 55 years, Occ. local politician (Member - MPTC, Perkit, and Vice President - Armoor MPP) r/o no. 1-11, Kota-Armoor village Armoor mandal, Nizamabad district
2. Lakkaram Lakshminarayana, S/o: L Chinna Raj arena, aged 39 years, Occ. agriculture r/o no. 1-8, Kota-Armoor village Armoor mandal, Nizamabad district

...PETITIONERS

AND

1. The State of Telangana, thru its Principal Secretary Municipal Administration and Urban Development Department Secretariat, Hyderabad
2. The State of Telangana, thru its Principal Secretary Panchayat Raj and Rural Development Dept, Secretariat, Hyderabad
3. The Commissioner - cum - Director, of Municipal Administration Hyderabad
4. Armoor Municipality, Nizamabad district at Armoor represented by its Commissioner
5. Municipal Council, Admoor town, Nizamabad district represented by its Commissioner
6. The District Collector, Nizamabad district at Nizamabad
7. The District Panchayat Officer, Nizamabad district at Nizamabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order/s more particularly one in the nature of Writ of Mandamus declaring the Act 4 of 2018 passed by the Government of Telangana state, to the extent of amendment by inserting Clause 42-aa in Section 2, and by

inserting Sub-section 1(B) in Section 3, of the Telangana Municipalities Act 1965 and thereby including Perkit and Kota-Amoor villages of Perkit grama panchayat, in Armoor municipality as shown at serial no. 15 on page no. 15 under schedule XI to the Telangana Municipal Laws (Amendment) Act 2018, as published in Part IV-B Extraordinary no. 11 of The Telangana Gazette dated 30-3-2018, as being illegal, arbitrary and violative of Article 14 of the Indian Constitution.

IA NO: 1 OF 2018

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To stay all further proceedings pursuant to the Act 4 of 2018 passed by the Government of Telangana state, to the extent of amendment by inserting Clause 42-aa in Section 2, and by inserting Sub-section 1(B) in Section 3, of the Telangana Municipalities Act 1965 and thereby including Perkit and Kota-Amoor villages of Perkit grama panchayat, in Armoor municipality as shown at serial no. 15 on page no. 15 under schedule XI to the Telangana Municipal Laws (Amendment) Act 2018, as published in Part IV-B Extraordinary no. 11 of The Telangana Gazette dated 30-3-2018, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI V. VENKATA MAYUR

Counsel for the Respondent Nos.1 and 3: GP FOR MCPL ADMN URBAN DEV

Counsel for the Respondent Nos.2,6 and 7: GP FOR PANCHAYAT RAJ

Counsel for the Respondent Nos.4 and 5: SRI N. PRAVEEN KUMAR

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.26283 of 2018

ORDER: *(Per the Hon'ble Sri Justice J. Sreenivas Rao)*

When the matter came up for hearing, Sri V. Venkata Mayur, learned counsel for the petitioners, submitted that the cause in the writ petition does not survive for consideration.

2. Accordingly, the writ petition is dismissed as infructuous.

No order as to costs.

Miscellaneous petitions, pending if any, shall stand closed.

SD/-L. LAKSHMI BABU
ASSISTANT REGISTRAR

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SECTION OFFICER

- To,
1. One CC to Sri V. Venkata Mayur, Advocate [OPUC]
 2. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
 3. Two CC to The GP for Panchayat Raj, High Court for the State of Telangana, at Hyderabad [OUT]
 4. One CC to Sri N. Praveen Kumar, Advocate [OPUC]
 5. Two CD Copies

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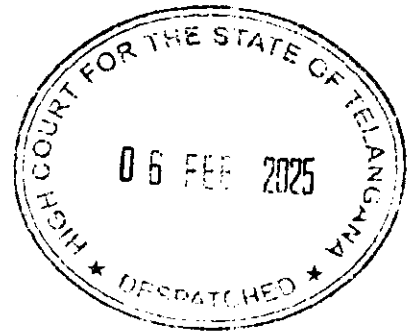
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HIGH COURT

DATED:09/01/2025

ORDER

WP.No.26283 of 2018



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS WITHOUT COSTS**

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28/1/25
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